

(c) As the processing of some work on computer has been started only recently and on a selective basis, it has not made any reduction in the cost, so far. However, the systems have brought efficiency into the work and have helped the management in keeping their workmen better informed on details of their wages etc.

Award of Contract of work of Chandmari Mine, by Hindustan Copper Limited

5068. SHRI D. K. PANDA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether there is any proposal with Hindustan Copper Limited/Kherti Vopper Project to award the work of Chandmari Mine on contract and if so, who are the parties with whom negotiation is going on or likely to take place;

(b) whether workmen employed at Khetri and Kolihan Mine have by now gained sufficient experience and expertise from foreign consultants and agencies; and

(c) if so, the reasons why gained experience cannot be utilised and work completed departmentally under the control of Khetri Copper Project?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) to (c). There is no proposal for the award of work for Chandmari Mine on contract. The development of this mine will be done by Hindustan Copper Limited themselves.

Correction of Answer to USQ No. 660 dated 26-7-1973 Re. Plans for Increasing production and Profitability of Heavy Industry

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI SIDDHESWAR PRASAD): I beg to lay on the Table of the House a Statement correcting reply given on the

26th July, 1973 to Unstarred Question No. 660 regarding Plans for increasing production and profitability of Heavy Industry. [Placed in Library. See No. LT-5569-A/73.]

I also lay on the Table a Statement giving reasons for delay in correcting the reply.

Statement

"The incorrectness of the information furnished in reply to part (a) of the Unstarred Question No. 660 came to our notice later while dealing with another similar Parliament question and hence the delay in correction".

1226 hrs.

PAPERS LAID ON THE TABLE

REVIEWS AND ANNUAL REPORTS OF MACHINE TOOLS CORPORATION OF INDIA LTD, AJMER AND HINDUSTAN MACHINE TOOLS LTD, BANGALORE FOR 1971-72

THE MINISTER OF HEAVY INDUSTRY AND STEEL AND MINES (SHRI T. A. PAI). I beg to lay on the Table a copy each of the following papers (Hindi and English version) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) (i) Review by the Government on the working of the Machine Tools Corporation of India Limited, Ajmer, for the year 1971-72.

(ii) Annual Report of the Machine Tools Corporation of India Limited, Ajmer, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5556/73].

(2) (1) Review by the Government on the working of the Hindustan Machine Tools

Limited, Bangalore, for the year 1971-72.

(ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT-5557/73]

STATEMENT OF CASES IN WHICH LOWEST TENDERS WERE NOT ACCEPTED BY INDIA SUPPLY MISSION, LONDON AND INDIA SUPPLY MISSION, WASHINGTON

THE MINISTER OF SUPPLY (SHRI SHAIINAWAZ KHAN): I beg to lay on the Table a statement of cases in which lowest tenders have not been accepted by the India Supply Mission London and India Supply Mission, Washington for the half year ending the 30th June 1973 [Placed in Library See No LT-5558/73].

REVIEW AND ANNUAL REPORT OF NATIONAL MINERAL DEVELOPMENT CORPORATION LTD, NEW DELHI FOR 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA) I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub section (1) of section 619A of the Companies Act, 1956 —

(i) Review by the Government on the working of the National Mineral Development Corporation Limited, New Delhi, for the year 1971-72.

(ii) Annual Report of the National Mineral Development Corporation Limited, New

Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5559/73].

NOTIFICATIONS UNDER CONTRACT LABOUR (REGULATION AND ABOLITION) ACT, ANNUAL REPORT ON WORKING OF EMPLOYEES' PROVIDENT FUND AND FAMILY PENSION SCHEMES, AND EMPLOYEES PROVIDENT FUND (THIRD AMENDMENT) SCHEME, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G VENKATASWAMY) I beg to lay on the Table -

(1) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 5 of the Contract Labour (Regulation and Abolition) Act, 1970 —

(i) The Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1972, published in Notification No. G.S.R. 1649 in Gazette of India dated the 30th December, 1972.

(ii) The Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1973, published in Notification No. G.S.R. 200 in Gazette of India dated the 24th February, 1973

(iii) The Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1973, published in Notification No. G.S.R. 500 in Gazette of India, dated the 2nd June, 1973.